

(13)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON AT 10.30 AM 06-09-2019

PRESENT: SHRI B.S.V. PRAKASH KUMAR, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

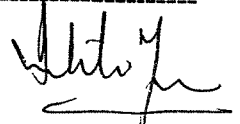
APPLICATION NUMBER : MA/945/2019
PETITION NUMBER : CP/885/IB/2018
NAME OF THE PETITIONER(S) : S P SARASWATHI
NAME OF THE RESPONDENT(S) : M P L CARS PVT LTD
UNDER SECTION : RULE 11 OF NCLT

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

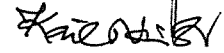
1. Ambith. Menon.

for CD



2. Kaushtik N Shanma

for Applicant



[MA/945/2019 in CP/885/IB/2018]

ORDER

On the withdrawal application filed by the Operational Creditor counsel after this CP/885/IB/2018 was admitted on 08.08.2019 and before constitution of the CoC on the ground the claim sought by the Applicant was resolved, this CP/885/IB/2018 is hereby **dismissed as withdrawn** with a direction to the Operational Creditor and the Corporate Debtor to pay the remuneration of the IRP as contemplated under the statute.

Accordingly, this MA/945/2019 is hereby **allowed**.


(S.VIJAYARAGHAVAN)
Member (Technical)


(B.S.V.PRAKASH KUMAR)
Member (Judicial)

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